

PART III

GOVERNMENT OF PUNJAB

DEPARTMENT OF EXCISE AND TAXATION

(EXCISE AND TAXATION BRANCH-II)

NOTIFICATION

The 18th July, 2019

No. S.O.80/P.A. 1/1914/S.13/2019.- In exercise of the powers conferred by clause (a) of section 13 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914) and all other powers enabling him in this behalf, the Governor of Punjab, is pleased to delegate the powers of the State Government under sub-section (2) of section 75 of the said Act, to the Commissioners of the Divisions to be exercised within their respective jurisdiction, with immediate effect.

M.P. SINGH,

Additional Chief Secretary-cum-
Financial Commissioner (Taxation) to
Government of Punjab,
Department of Excise and Taxation.